

Lapse funds for schemes for tribal development

†1020. SHRI PRABHAT JHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the provision of budget allocation for the schemes of tribal development;
- (b) whether it is a fact that the majority portion of the amount allocated under different schemes and sub-schemes for tribal development is lapsed; and
- (c) if so, the specific work plan of Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) Budget allocation made to the Ministry of Tribal Affairs for the schemes of tribal development during the first two years of the 12th Five Year Plan and the percentage of amount utilized by the Ministry is as under:

(₹ in crore)

Year	BE	RE	Expenditure <i>w.r.t</i> RE (Percentage)
2012-13	4090.00	3100.00	98.6%
2013-14	4279.00	3879.00	98.53 %*

* Provisional

(c) The Ministry is monitoring budget utilization on a quarterly basis and pursues with States for utilization of funds. Ministry of Tribal Affairs has decided to merge some of its education schemes and also some of the schemes operated through Non-Governmental Organizations (NGOs) for implementation during the 12th Plan period. The merger of schemes will give flexibility and enable States to implement schemes on the basis of local priority and context. The guidelines for various schemes have been revised from time to time. A system of inspection is in existence for verifying schemes implemented by NGOs. The Ministry has issued “Operational guidelines for formulation, implementation and monitoring of Tribal Sub-Plan and Article 275(1) grants”, for effective implementation of schemes administered by this Ministry.

†Original notice of the question was received in Hindi.